

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1355 OF 2008

STATE OF U.P.

.....

APPELLANT

VERSUS

PINTU @ ULAYATA

.....

RESPONDENT

O R D E R

We have heard the learned counsel for the appellant.

The High Court has exercised its discretion in awarding the sentence which is perfectly in accordance with law.

We are, therefore, disinclined to interfere in this matter.

Dismissed.

JUDGMENT

.....J
[HARJIT SINGH BEDI]

.....J
[GYAN SUDHA MISRA]

NEW DELHI
AUGUST 10, 2011.